

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 30th JANUARY, 2024, 10:30 A.M.

CP (IB) No. 51/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Hridayam Heart & Vascular Institute -Vs- Shri Sankalp Medical & Research Institute Pvt. Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. S. K. Acharya, Adv.
Ms. S. Pholgu, Adv.
Mr. A. Agarwal, Adv.
Mr. J. Joshi, Adv.
Ms. J. Sahoo Adv.

For Respondent (s)

Mr. Prabhu Prassana Behera, Adv.
Ms. Gyaninee Nayak, Adv.

ORDER

Ld. Counsel, Mr. S. K. Acharya appearing for the applicant. Ld. Counsel, Ms. G. Nayak, appearing for the respondent. Reply has not been filed. At the request of the respondent counsel, further 10 days has been granted. Time extended to file reply and after the receipt of the reply a week's time is granted to file rejoinder by the petitioner. List the matter by 20.02.2024.



Kaushalendra Kumar Singh
Member (Technical)



P. Mohan Raj
Member (Judicial)